

e-FIR No. 001204/2019
PS Mayur Vihar

29.06.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant through VC.

This is an application for releasing of Mobile Phone Samsung Galaxy on superdari in favour of applicant Sh. Lalit Singh.

Reply to application is filed by the IO/HC Upender. As per reply, IO has no objection if the mobile phone is released to rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the **Mobile Phone Samsung Galaxy** can be released to rightful owner, subject to execution of security bond. Accordingly, let case property be released to the rightful owner after preparing detailed panchnama; taking photographs of **Mobile Phone Samsung Galaxy** i.e. the case property; valuation report and a security bond.

The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary

safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

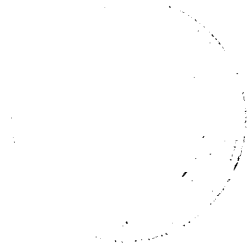
The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

Sdr

(Balwinder Singh)

MM (East)/KKD/Delhi/29.06.2020

Magistrate
KCD Delhi





e-FIR No. 008817/2019
PS Gandhi Nagar

29.06.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner through VC

An application for release of vehicle bearing registration no. DL- 5SBG-4531 on superdari has been moved by the applicant/owner Sh. Manish Jain.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner.

Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL- 5SBG-4531** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the

necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

Sd,

(Balwinder Singh)

MM (East)/KKD/Delhi/29.06.2020

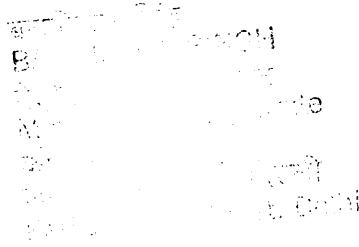
Magistrate
KKD
Delhi

necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

Sd/-
(Balwinder Singh)
MM (East)/KKD/Delhi/29.06.2020

Magistrate
Kandivalli, Delhi



FIR No. 94/2020
PS Gandhi Nagar

29.06.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/AR through VC.

An application for release of vehicle bearing registration no. HR-55AE-4818 on superdari has been moved by the applicant/AR Sh. Mahipal Singh. Applicant has also filed his authorization letter in his favour for release of vehicle issued by Ola Fleet Technologies Private Limited.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner.

Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **HR-55AE-4818** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

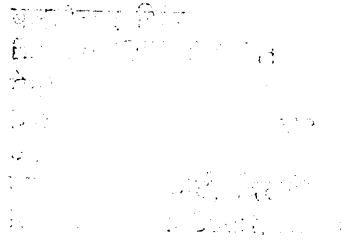
The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

501
(Balwinder Singh)

MM (East)/KKD/Delhi/29.06.2020

Sub-Inspector
K. K. D. Delhi



FIR No. 246/2020
PS Gandhi Nagar

29.06.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/ Legal Heir of registered owner of vehicle through VC.

An application for release of vehicle bearing registration no. DL-7SBP-4416 on superdari has been moved by the applicant Smt. Idrisha Bano W/o Late Sh, Md. Ansar (registered owner of vehicle). Applicant has also filed copy death certificate of his husband (registered owner of above said vehicle) alongwith her affidavit mentioning that she is the legal heir of Late Mod Ansar.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner.

Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-7SBP-4416** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the

IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

Sed n

(Balwinder Singh)

MM (East)/KKD/Delhi/29.06.2020

Magistrate
M.C. District, Delhi

Metropolitan Magistrate
Court
East of Kailash
Delhi

FIR No. 18/2019
PS Mayur Vihar
U/s 326/34 IPC
State vs Vicky @ Gopal

29.06.2020

The present bail application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Sh. Naveen Singhla, Ld. Counsel for applicant/accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Vicky @ Gopal on bail is moved by his Ld. Counsel.

Reply to the application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the accused is in custody since 06.01.2020 and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused Vicky @ Gopal is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 25,000/- with two sureties of like amount after verification of addresses of accused as well as his sureties.

It is further directed that after his release accused shall not abscond from the hearings in the court and if he shall do so, his bail bond shall be cancelled and sureties will be forfeited. He is further directed not to tamper with prosecution evidence or to threaten or influence the prosecution witnesses after his release.

Copy of the order be given dasti on request. Application is disposed off accordingly.


(Balwinder Singh)

MM (East)/KKD/Delhi/29.06.2020

Metropolitan Magistrate
East of Kailash
Delhi